

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE AT CHENNAI

Original Application No. 32 of 2023

**MEENAVA THANTHAI K.R.SELVARAJ KUMAR
MEENAVAR NALA SANGAM**

(Registered under section 10 of the Tamil Nadu Societies Act,
in SI.No. 205 of 2015 dated 26.06.2015)

Represented by its President,
M.R.Thiyagarajan,
S/o Late C. Rajalingam,
Office at No.48, Eat Madha Church Street,
Royapuram, Chennai-600 013.

...Applicants

Vs

Tamil Nadu Pollution Control Board,
Rep. by its Chairperson,
No. 76, Mount Salai, Guindy,
Chennai - 600 032. & Ors.

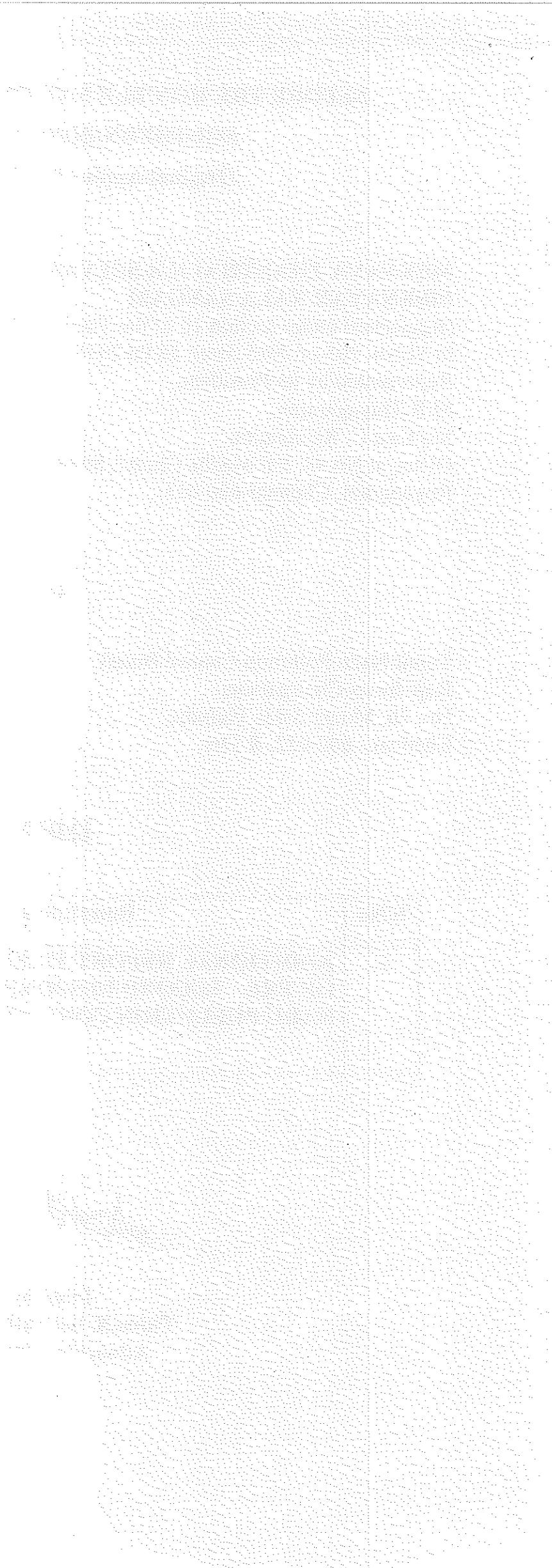
...Respondents

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**Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN BENCH, AT CHENNAI**

OA No. 32 of 2023

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MEENAVAR NALA SANGAM**

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Represented by its President,
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S/o Late C. Rajalingam,
Office at No.48, Eat Madha Church Street,
Royapuram, Chennai-600 013.
Ph.9841590984,
krtkarjun@gmail.com.

.....APPLICANT

-Vs-

**1. TAMIL NADU STATE COASTAL ZONE MANGEMENT
AUTHORITY**

Through the Chairman
Ground Floor, Panagal Maligai,
No.1 Jeenis Road, Saidapet, Chennai-600 015,
Tamil Nadu. 044-24336421
tndoe@tn.nic.in.

2. TAMIL NADU POLLUTION CONTROL BOARD,

Through The Chairman
No.76, Anna Salai,
Guindy, Chennai - 600 032.
Tel: 044-22353134 - 139
Email-ID: tnpcb-chn@gov.in.

3. THE COMMISSIONER,

Corporation of Greater Chennai,
Ripon Buildings,
Chennai 600003.
044-25619200, commissioner@chennaicorporation.gov.in

4. THE DISTRICT COLLECTOR, CHENNAI

Rajai Salai, Fourth Floor, 62, Beach Road
George Town, Chennai- 600 001.
044-25228025, collrchn@nic.in.

5. M/S. BEST DHALL MILLS

782/2, Thiruvottiyur High Road,
Tondiarpet, Chennai- 600081.
9940044669.

..... RESPONDENTS

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
No.76, MOUNT SALAI, CHENNAI-600 032.

Shri 24/9/25
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
No.76, MOUNT SALAI, CHENNAI-600 032.

ADDITIONAL REPORT FILED ON BEHALF OF THE SECOND RESPONDENT- TAMIL NADU POLLUTION CONTROL BOARD

I, S.Indiragandhi, D/o. Soundararajan, aged about 58 years, having my office at No. 76, Mount Salai, Guindy, Chennai – 600 032, do hereby solemnly affirm and sincerely state as follows:-

2. I submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai - 600 032 and I am authorized to file this additional report on behalf of the second respondent, TNPCB and as such I am well acquainted with the facts of the case from the records available in our office.
3. It is respectfully submitted that the application has been filed by the applicant with the following prayer-

- I. *To Direct the Respondent No.1 to initiate stringent action against the Respondent No.5 for the establishment of prohibited activity at Survey No.4052, Door No. 782/2, Thiruvottiyur High Road, Tondiarpet, Chennai- 600008 in violation of CRZ Notification.*
- II. *To Direct the Respondent No.1 to demolish the illegal and unauthorized structures erected by the Respondent No.5 without obtaining the CRZ Clearance.*
- III. *To direct the Respondent No.2 to close down the unit of Respondent No.5 for causing pollution and functioning without adopting the proper pollution control equipment, in accordance with law and on its own merit and*
- IV. *To issue direction to the Respondents Nos.2 and 3 to initiate appropriate actions against the Respondent No.5, for the operation of the unit without obtaining the consent from the Pollution Control Board by affecting the environment of the Primary Residential Zone.*
- V. *Direct Respondent Nos. 1 to 4 to impose Environmental Compensation on Respondent No.5 including restitution of impugned site under Sec.15 of the National Green Tribunal, Act, 2010.*


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMILNADU POLLUTION CONTROL BOARD,
 No.76, MOUNT SALAI, CHENNAI-600 032.

4. It is respectfully submitted that the report filed on behalf of the Second Respondent on 18.10.2024 before the Hon'ble NGT, SZ, Chennai may be taken as a part and parcel of this Additional report.
5. It is submitted that as per the direction passed by the Hon'ble Tribunal on 1.7.2025 to the TNPCB to conduct a fresh inspection and file a report, the Second respondent submits the additional report herein.
6. It is submitted that the 5th respondent unit filed W.P No.28335 of 2024 before the Hon'ble High Court of Madras seeking with the prayer "to issue a writ, order or direction more particularly one in the nature of WRIT OF CERTIORARI calling for the records on the file of the 1st and 2nd respondents(TNPCB)in Proceeding No. TNPCB / T1 / F.006053 / Closure / Water / 2024-1 dated 04.09.2024 issued under Section 33A of Water (Prevention and Control of Pollution Act), 1974 and Proceeding No. TNPCB / T1 / F.006053 / Closure / Air / 2024-3, dated 04.09.2024, issued under Section 31A of Air (Prevention and Control of Pollution Act), 1981 and to quash the same".
7. It is respectfully submitted that the Hon'ble High Court of Madras has disposed the W.P No.28335 of 2024 on 16.12.2024 and the Operative portion of the Judgment is as follows:

"the learned counsel appearing for the Tamil Nadu Pollution Control Board, would submit that an application submitted by the petitioner's Unit has lapsed and a recommendation has been made for retrieval of the lapsed application and the same will be retrieved within a week from today. Once it is retrieved, it is for the petitioner to re-submit it along with the required documents, and upon resubmission, the Pollution Control Board will pass order thereon within a period of four weeks thereafter."

The case was disposed of recording the statement of the learned counsel. Consequently, the connected Miscellaneous Petitions are closed with No costs.

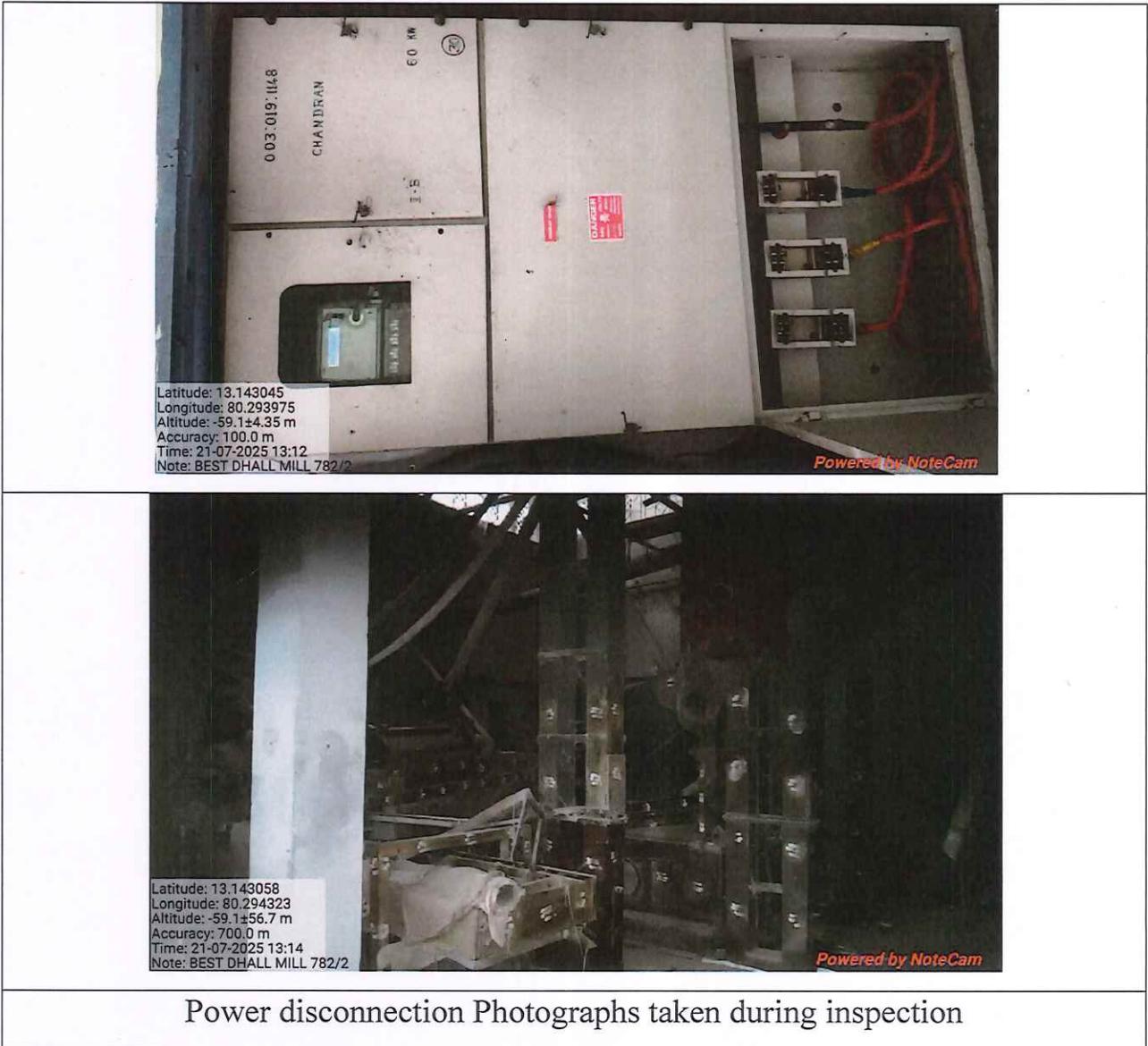
8. It is respectfully submitted that the unit M/S. BEST DHALL MILLS requested the Second Respondent Board to retrieve the application along with consent fee. Based on the request the said application

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 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMILNADU POLLUTION CONTROL BOARD,
 No.76, MOUNT SALAI, CHENNAI-600 032.

No.54164981 has been retrieved back along with the consent fee on 23.12.2024. The unit has resubmitted the application on 29.01.2025 through online. On 07.02.2025, the application was again returned to the unit for the following additional details.

- a. The unit shall furnish CRZ map indicating HTL and LTL demarcated by one of the authorized agency in 1:4000 scale and survey numbers of the said unit shall be superimposed on the above CRZ map.
 - b. The unit shall furnish approved building plan obtained from the competent authority.
 - c. The unit has informed that the factory is located nearby CRZ area. Hence, it is requested the unit to clarify whether the unit's site is located in CRZ area or not along with necessary clarification.
9. The application which has been returned has not been resubmitted by the unit till date.
10. It is respectfully submitted that as per the direction passed by the Hon'ble NGT, SZ dated 1.7.2025, the unit of was again inspected on 21.07.2025 by the officials of the TNPCB. During inspection the following are observed.
1. The unit was not in operation.
 2. TNEB power supply was disconnected.
 3. The unit has resubmitted the application on 29.01.2025 through OCMMS. Again, the application was returned to the unit on 07.02.2025 for want of the following additional details.
 - a. The unit shall furnish CRZ map indicating HTL and LTL demarcated by one of the authorized agency in 1:4000 scale and survey numbers of the said unit shall be superimposed on the above CRZ map.
 - b. The unit shall furnish approved building plan obtained from the competent authority.
 4. The unit has informed that the factory is located nearby CRZ area. Hence, it is requested the unit to clarify whether the unit's site is located in CRZ area or not along with necessary clarification.
 5. The said application has not resubmitted by the unit till date.

Photographs taken during inspection is enclosed.



Therefore, it is prayed that this Hon'ble Tribunal may be pleased to pass an order or further other orders as it may deem fit and proper in the circumstances of the case and thus render justice.

shuliy - 24/9/25
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
No.76, MOUNT SALAI, CHENNAI-600 032.

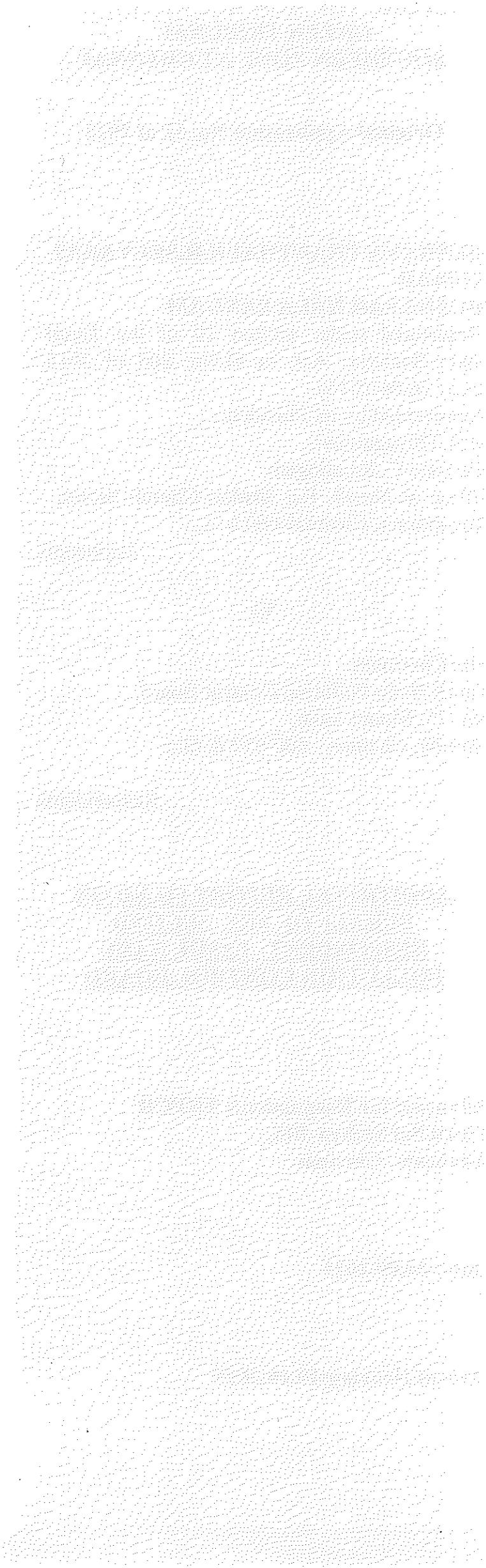
VERIFICATION

I, S.Indiragandhi, D/o. Soundararajan, working as the Joint Chief Environmental Engineer, TNPCB having office at No. 76, Mount Salai, Guindy, Chennai - 600 032, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

shuliy - 24/9/25
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
No.76, MOUNT SALAI, CHENNAI-600 032.

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Original Application No. 32 of 2023

**MEENAVA THANTHAI K.R.SELVARAJ
KUMAR**

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Represented by its President,

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S/o Late C. Rajalingam,

Office at No.48, Eat Madha Church Street,
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...Applicants

Vs

The Chairman,

Tamil Nadu Pollution Control Board,

No. 75, Mount Salai,

Guindy, Chennai - 600 032 & Ors.

....Respondents

**ADDITIONAL REPORT FILED ON
BEHALF OF THE SECOND
RESPONDENT- TAMIL NADU
POLLUTION CONTROL BOARD**

Advocate for Respondent: TNPCB

Thiru.Sai Sathya Jith,

Advocate, Chennai.

Date: 24.09.2025

Date of Hearing:10.10.2025